**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**Cr.M.P. No.184 of 2011**
**------**

Soumen Chatterjee .... .... …. Petitioner

--Versus--

The State of Jharkhand & Anr.. .... .... .... Opposite Parties

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Akhouri Awinash Kumar, Advocate
For the State : A.P.P.

**------**

**4/13.04.2021** Heard Mr. Akhouri Awinash Kumar, the learned counsel for the petitioner and the learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of the learned counsel for the petitioner, let this matter appear after three weeks as it has been informed that the office of the learned counsel for the petitioner is being sanitized due to Covid-19 virus.

Post after three weeks.

**(Sanjay Kumar Dwivedi, J.)**

SI